

Keonjhar, Mayurbhanj and Sundergarh districts of Orissa; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) At present, low power (100W) TV transmitters are in operation, one each at Anandpur, Joda and Keonjhar in Keonjhar district; Baripada in Mayurbhanj district and Rourkela & Sundergarh in Sundergarh district of Orissa. Besides, parts of Keonjhar district are also covered by the high power (10 KW) TV transmitter functioning at Cuttack. It is the constant endeavour of Doordarshan to extend TV service to the remaining uncovered parts of these districts, as expeditiously as possible, depending upon the availability of adequate financial resources for the purpose.

Backward States

3659. SHRI DAU DAYAL JOSHI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the names of the States declared as backward States by the Union Government; and

(b) the steps taken by the Union Government for the overall development of these States?

THE MINISTER OF STATE FOR PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) No State has been declared backward as such by the Union Government.

(b) Allocation of Central assistance for Plans to a State is influenced among other by its resource base and by the extent to which its per capita income is below the national average.

Moreover, distribution of funds under anti-poverty programmes like Integrated Rural Development Programme (IRDP) and Jawahar Rozgar Yojana (JRY) is based on incidence of rural poverty, which can be construed to be an indication of backwardness. Thus less developed States get adequate attention in distribution of funds for development.

[English]

Expansion of F.A.C.T.

3660. SHRI P. C. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether any expansion schemes are proposed to be taken up for the Fertilizers and Chemicals Travancore Ltd; and

(b) if so, the details thereof and what are the proposed expansions in other fertilizer companies like Madras Fertilizers and others in public sector?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) Yes, Sir.

(b) The following expansion schemes have been proposed by FACT:—

(i) Setting up of a new Ammonia Plant at Udyogamandal at a cost of Rs. 525.02 crores including a foreign exchange component of Rs. 135.60 crores.

(ii) Expansion of Cochin Phase-II Plant to increase production capacity of the plant at a cost of Rs. 117 crores including foreign exchange component of Rs. 19 crores.

Besides the above 2 projects, retrofit of Cochin Division Phase-I project is being implemented by FACT at a cost of Rs. 19 crores.

Details of expansion schemes in respect of other Public Sector Undertakings are as follows:—

<i>Name of the Public Sector Undertakings</i>	<i>Expansion Scheme</i>
National Fertilizers Limited	M/s NFL have sent a proposal for doubling the capacity of their ammonia/urea plant at Vijaipur, Guna (M.P.) at an estimated cost of Rs. 694.56 crores.
Madras Fertilizers Limited	A proposal from MFL for revamping of existing plant at an estimated cost of Rs. 314.35 crores including foreign exchange of Rs. 89.88 crores, has been approved by Government.
Rashtriya Chemicals & Fertilizers Limited	RCF have proposed to set up a 900 TPD Ammonia and a 1200 TPD Nitro Phosphate Plant at a cost of Rs. 768.00 crores including foreign exchange component of Rs. 154 crores.
Pyrites, Phosphates & Chemicals Limited.	PPCL have proposed to set up a Pyrites based Sulphuric acid cum SSF plant at Saladipura at a cost of Rs. 82 crores for a capacity of 600 TPD SSP.

Setting up of Film Censor Board

3661. SHRI RAMACHANDRA VEERAPPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the rules regarding setting up of Film Censor Board and other Censor Boards of the Ministry and the eligibility condition for becoming a member of these Boards;

(b) whether the former Government has constituted Film Censor Board and T.V. Serial Censor Board; if so, whether they had followed the rules; and

(c) whether the Government would reconstitute these Boards; if so, by when?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) The

Central Government constitutes the Board of Film Certification for the purpose of sanctioning films for public exhibition in terms of the provisions of the Cinematograph Act, 1952, which consists of a Chairman and not less than 12 and not more than 25 other members. Only eminent persons from different walks of life, such as social sciences, law, teaching, art, etc., who are qualified, in the opinion of the Central Government, to judge the effect of films on the public, are appointed as members;

(b) There is no T.V. Serial Censor Board as such.

As regards the Central Board of Film Certification, it was last reconstituted on 19-2-91, as per the rules:

(c) Usually the members of the Central Board of Film Certification are nominated for three years. The Board can be reconstituted earlier in accordance with the procedure.